THE UTTAR PRADESH WATER MANAGEMENT AND REGULATORY COMMISSION (REPEAL) ACT, 2012

(U.P. ACT NO. 8 OF 2013)

[As passed by the Uttar Pradesh Legislative Assembly and assented to by the Governor on March 26, 2013 under Article 200 of the Constitution of India and was published in the Uttar Pradesh *Gazette Extraordinary* on March 28, 2013.]

AN

ACT

to repeal the Uttar Pradesh Water Management and Regulatory Commission Acı, 2008

IT IS HEREBY enacted in the Sixty-third Year of the Republic of India as follows:-

Short tile and commencement

- **1.** (1) This Act may be called the Uttar Pradesh Water Management and Regulatory Commission (Repeal) Act, 2012.
- (2). It shall be deemed to have come into force on October 31, 2012.

Repeal of U.P. Act No. 26 of 2008

2. The Uttar Pradesh Water Management and Regulatory Commission Act, 2008 is hereby repealed.

Repeal of U.P. Ordinance no. 9 of 2012

3. The Uttar Pradesh Water Management and Regulatory Commission (Repeal) Ordinance, 2012 is hereby repealed.

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Water Management and Regulatory Commission Act, 2008 (U.P. Act no. 26 of 2008) was enacted to provide for the establishment of the Unar Pradesh Water Management and Regulatory commission to regulate water resources within the State, facilitate and ensure judicious, equitable and sustainable, management, allocation and optimal utilization of water resources for environmentally, economically sustainable development of the State, fix the rates for water use for agriculture, industrial, drinking, power and other purposes and cess on lands benefited by flood protection and drainage works from the owners of lands benefited through appropriate regulatory instruments according to State Water Policy and matters connected therewith or incidental thereto. After the establishment of the Uttar Pradesh Water Management and Regulatory Commission it was felt that since in accordance with the conduct of business rules and the distribution of works rules made under Article 166 of the Constitution of India the executive powers of the State are vested in various department of the State: Government the works being done by the said commission there remains possibility of overlapping with the works of the departments connected with water. Besides after the establishment of the said commission it was found that the commission is unable to make required progress in the fulfillment of its objects, and discharge of its functions and its work interfere the works of the other departments of the State Government. It was, therefore, decided to repeal the said Act.

Since the State Legislature was not in session and immediate legislative action was necessary, the Uttar Pradesh Water Management and Regulatory Commission (Repeal) Ordinance, 2012 (U.P. Ordinance no. 9 of 2012) was promulgated by the Governor on October 31, 2012.

This Bill is introduced to replace the aforesaid Ordinance.